



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (LODGING) NO.7585 OF 2025

Sagar Sharma and Anr.

.. Petitioners

Vs.

The Insolvency and Bankruptcy Board of India & Ors.

.. Respondents

Mr. Mayur Khandeparkar with Mr. Akash Agarwal, Advocates, i/by MAAK Legal, for the Petitioner.

Mr. Ashish Kamat, Senior Advocate, with Mr. Ameya Gokhale, Mr. Rishabh Jaisani, Ms. Kriti Kalyani, Mr. Ansh Kumar, Advocates, i/by Shardul Amarchand Mangaldas, for Respondent Nos.3 and 4.

Mr. V.R. Dhond, Senior Advocate, with Ms. Manaswi Agrawal, Mr. Shantanu Ray and Ms. Salomi Kalwade, Advocates, i/by Meraki Chambers, for Committee of Creditors of the Corporate Debtor.

CORAM : A.S. CHANDURKAR &
M.M. SATHAYE, JJ

DATE : 3RD APRIL 2025.

PC. :

1. At the outset, the learned counsel for the petitioners seeks leave to withdraw the writ petition as he submits that the petitioners first desire to make a representation to the 1st respondent raising grievances sought to be raised in this writ petition.

2. The writ petition is permitted to be withdrawn with aforesaid liberty. All contentions of the parties are kept open.

[M.M. SATHAYE, J.]

[A.S. CHANDURKAR, J.]